

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process
for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **KEW PRECISION PARTS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	KEW PRECISION PARTS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	18.08.1960
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (ROC) - Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1960PTC003280
5.	Address of the registered office and principal office (if any) of corporate debtor	41DLF Industrial Area New Delhi - 110015
6.	Insolvency commencement date in respect of corporate debtor	29.10.2019 (Order dated 06.09.2019 received on 29.10.2019)
7.	Estimated date of closure of insolvency resolution process	27.04.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ashwani Kumar Gupta Registration No. – IBBI/IPA-001/IP-00626/2017-18/11082
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C-402, Cauvery Serenity, 10/1-1, Raghvendra Extension, Tumkur Road, Yashwanthpur, Bangaluru-560022 Email : akguptafca@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No.116, Pocket –D, Sarita Vihar, New Delhi-110076 Email Id : ip.kewprecision@gmail.com
11.	Last date for submission of claims	12.11.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Kew Precision Parts Private Limited vide order dated September 06, 2019 received on October 29, 2019.

The creditors of Kew Precision Parts Private Limited, are hereby called upon to submit their claims with proof on or before November 12, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 (Not Applicable), shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 (Not Applicable) to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Ashwani Kumar Gupta

Interim Resolution Professional

Registration No: - IBBI/IPA-001/IP-00626/2017-18/11082



Date : 01.11.2019

Place : New Delhi.